The Uttar Pradesh Laws (Expiration) Act, 1974

Act 31 of 1974

Keyword(s):
Expiration
THE UTTAR PRADESH LAWS (EXPIRATION) ACT, 1974
(U. P. ACT NO. 31 OF 1974)

[*Authoritative English text of the Uttar Pradesh Vidhiyon Ka (Samapti Sambadhi) Adhiniyam, 1974]*

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ACT

to remedy the inconvenience which had arisen and may arise from the expiration of Acts before the passing of Acts to continue the same with or without any modifications.

IT IS HEREBY enacted in the Twenty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Uttar Pradesh Laws (Expiration) Act, 1974.

(2) It shall be deemed to have come into force on September 1, 1972.

2. Where any Bill (hereinafter referred to as the continuing Bill) is introduced in any session of the State Legislature for the continuance of any Act which would expire in such session or thereafter (hereinafter referred to as the expiring Act) and such Act expires before the continuing Bill after receiving

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[*For Statement of Objects and Reasons, please see Uttar Pradesh Gazette Extraordinary, dated March 24, 1974].

(Passed in Hindi by the Uttar Pradesh Legislative Council on June 12, 1974 and by the Uttar Pradesh Legislative Assembly on August 13, 1974.

(Received the Assent of the President on October 23, 1974, under Article 201 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated October 29, 1974.)
the assent of President or Governor, as may be necessary, has been published in the Gazette as an Act (hereinafter referred to as the continuing Act), then except as otherwise specially provided in the continuing Act,—

(a) where the expiring Act is intended to be continued without any modifications, the continuing Act shall be deemed and taken to have effect from the date of expiration of the first mentioned Act (hereinafter referred to as the said date), as fully and effectually to all intents and purposes as if the continuing Act had actually been published in the Gazette before the said date, and

(b) where the expiring Act is intended to be continued with any modifications, the continuing Act shall be deemed to have continued the first-mentioned Act, without any such modifications, from the said date till immediately before the commencement of the continuing Act as fully and effectually to all intents and purposes as if the continuing Act had actually been published in the Gazette before the said date and had not provided for such modifications:

Provided that nothing herein contained shall extend, or be construed to extend, to affect any person with any punishment, penalty, or forfeiture whatsoever by reason of anything done or omitted to be done, by any such person contrary to the provisions of the Act so continued between the expiration of the same and the date on which the continuing Act is actually first published in the Gazette.

8. The Uttar Pradesh Laws (Expiration) Act, 1950, is hereby repealed.